

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9616/2017
(Arising out of impugned final judgment and order dated 02/11/2016
in CMWP No. 52942/2006 passed by the High Court of Judicature at
Allahabad)

NARVADESHWAR PANDEY

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 07/04/2017 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE DIPAK MISRA

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Amit Anand Tiwari, AOR

Mr. Navin Kumar Pandey, Adv.

Mr. Kushagra Pandey, Adv.

Ms. Vishakha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

It is submitted by learned counsel for the petitioner that
though the Committee constituted by Nagar Nigam, Gorakhpur agreed
to honour the decision taken by the Nagar Nigam for the purpose of
execution of sale deeds in favour of the four persons who are
similarly situated, the said benefit was not extended to the
petitioner.

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On a perusal of the order of the High Court, we find that the
said contention was not raised. Though such a contention was not
raised, we think it appropriate to grant liberty to the petitioner
to raise such a contention in a review within a period of four
weeks. If the review is filed within the stipulated time, the same
shall be dealt with on its own merits. If the petitioner becomes
unsuccessful in the review application, liberty is granted to
challenge the order passed in review as well as the main order.
The special leave petition is accordingly disposed of.

(Gulshan Kumar Arora)

Court Master (Madhu Narula)

Court Master